

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.203
CP(IB) 204 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Saudi Basic Industries Corporation
V/s
JBF Industries Ltd

.....Applicant

.....Respondent

Order delivered on: 05/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Ajay Mehta, Adv. a.w. Mr. Anmol Mehta, Adv., Mr. Naval Sharma, Adv., Mr. Anubhav Dutta, Adv.
For the Respondent	: Mr. Maulik Nanavati, Adv.

ORDER

Learned counsel for applicant informed that CIRP against the same Corporate Debtor is admitted in another application, hence, this application becomes infructuous. In view of the same, this application becomes infructuous and disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)